

IN THE COURT OF SHRI CHANDRA SHEKHAR, SPECIAL JUDGE
CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW
DELHI

Ref.: RC AC-1, 2020A0004
registered U/s: 7A, 8, 9, 10 & 12
of PC Act, 1988, R/W Sec. 120-B
of IPC.
CBI Vs. N. M. P. Sinha & ors.

04.11.2020

Presence:

(Through CISCO Webex Meetings App)

Sh. Raman Kumar, Ld. Sr. Public Prosecutor and Sh. Murari
Kumar Public Prosecutor for CBI along with IO Ravinder Kumar,
Inspector of Police, CBI, AC-1, New Delhi.

Accused No.1 N. M. P. Sinha produced from JC through
video conferencing by Head Warden Sanjay from Jail No.7.

Accused No.2 Vinay Kumar Jalan produced from JC
through video conferencing by Asstt. Superintendent; Ram Dass from
Jail no.2.

Ld. Counsel Sh. Bhavook Chauhan and Ms. Payal Jain, for
accused no.1 N.M.P. Sinha.

Ld. Counsel Sh. Shree Prakash Sinha for accused no.2
Vinay Kumar Jalan.

ORDER ON THE APPLICATION OF CBI SEEKING
EXTENSION OF JUDICIAL CUSTODY REMAND OF
ACCUSED No.1 N. M. P. SINHA AND ACCUSED No. 2 VINAY
KUMAR JALAN

An application seeking extension of Judicial Custody
Remand of accused no. 1 N. M. P. Sinha and accused no. 2 Vinay Kumar
Jalan was moved by IO Ravinder Kumar, Inspector of Police, CBI, AC-
1, New Delhi before Ld. Principal District & Sessions Judge-cum-



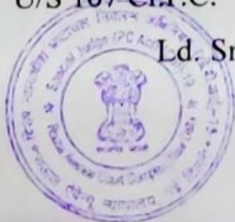
Special Judge, CBI, Rouse Avenue District Courts, New Delhi, who assigned the said application to this court for adjudication and disposal of the same.

I have heard the submissions of Ld. Sr. Public Prosecutor for CBI and Ld. Defence Counsel of the accused persons through CISCO Webex Meeting App, arranged by Sh. Raj Kumar, Reader of this court.

Ld. Sr. Public Prosecutor for CBI has submitted that the accused no.1 N. M. P. Sinha and accused no.2 Vinay Kumar Jalan were remanded to judicial custody vide order dated 22.10.2020, passed by this court till today i.e. 04.11.2020; the investigation of this case has not been completed yet; some witnesses are still to be examined; some persons are yet to be examined; the accused no.4 Rajeev Jhavar, the Managing Director of M/s Usha Martin Ltd. is in Singapore; he is not appearing before the IO despite several notices issued to him; an application seeking issuance of NBW against him has already been moved by the IO in the court; the same is pending for disposal; the two confidential reports related to the case regarding which offence has been committed have been recovered from the residence of one of the employees of the company; how the said report has been reached in the house of the said employee and who are the other public servants involved is still to be investigated; expert opinion on the aspect of some CCTV footage is yet to be obtained; some witnesses with regard to arrangements of Rs.30 Lacs are still to be examined, since the said money was arranged through Hawala from Ranchi and Kolkatta to Delhi.

Ld. Defence counsel Sh. Shree Prakash has submitted that investigation with regard to accused no.2 Vinay Kumar Jalan, who is practicing advocate has been completed therefore, he may be released U/S 167-Cr.P.C.

Ld. Sr. Public Prosecutor has submitted that the accused no.2



Vinay Kumar Jalan, accused no.1 N.M.P. Sinha and accused no.4 Rajeev Jhawar are in close conspiracy; if any of the accused is released that will adversely affect the investigation, therefore, judicial custody remand may be extended for further 14 days.

Ld. Defence counsel for both the accused have submitted that the accused were not permitted by the Jail authority to make telephonic call or have conversation through video conferencing with them, therefore, specific directions may be issued to the concerned Jail authorities to provide aforesaid opportunity to the accused persons, their respective mobile numbers and e-mails addresses are : (i) Ld. Counsel Ms. Payal Jain, for accused no. 1 N.M.P. Sinha : **Mob. No. 9868045019, E-mail ID : jain_payal19@yahoo.com**. (ii) Ld. Counsel Sh. Shree Prakash Sinha for accused no.2 Vinay Kumar Jalan : **Mob. No. 9810368574 and e-mail ID : shree167@yahoo.co.in**.

I have considered the submissions of both the parties; the CBI is directed to produce the case diary at the residential office of the court at the earliest.

The CBI has complied the directions and produced the case diary and other relevant record in two volumes, I have perused the record from page no. 979 to 1086 in Volume III and page no. 1087 to 1160 in Volume IV and made endorsement on the relevant pages.

I have considered the submissions of respective parties and perused the record. It seems that there are sufficient grounds mentioned in the application and it is in the interest of justice to extend judicial custody remand therefore, the judicial custody remand of both the accused persons is extended till 17.11.2020. The concerned Supdt. Jail are directed to produce the accused persons through video conferencing on **17.11.2020 at 11.00 a.m.** The concerned Jail Superintendents are directed to facilitate conversation of the accused persons with their



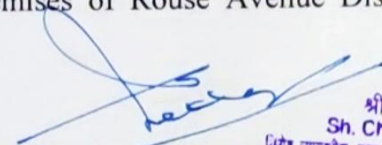
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respective counsel telephonically or through video conferencing on the aforesaid numbers/emails of their respective counsels as per rules without asking for providing of Vakalatnama or any other such procedural formality. *The application is allowed and disposed of accordingly.*

IO is directed to send the copy of this order to the concerned Jail Superintendent for compliance.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to send a Whats App copy of the order to the respective counsels of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, प्रशासन विभाग अधिनियम (सी.बी.आई.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राउस एवेंयू न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

04.11.2020